

84

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No.566/96.

Dt. of Order:1-7-96.

Between :-

- 1. K.Sudhaker
- 2. T.Rangaiah
- 3. G.Venkateswarlu
- 4. B.Seshadri
- 5. Srinivasulu B
- 6. M.Raju
- 7. B.Laxmi Narayana
- 8. P.Satyanarayana
- 9. S.Balakrishna
- 10. Ramana

.... Applicants

And

- 1. Union of India represented by Secretary, Ministry of Personnel And Training, New Delhi.
- 2. Union Public Service Commission represented by its Secretary, Dholpur House, New Delhi.

.... Respondents

-- -- --

Counsel for the Applicants : Shri J.Sudheer

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

-- -- --

CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN *hll*

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

-- -- --

(Oral Orders per Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman).

-- -- --

(85)

Counsel for the applicant absent. Sri N.R.Devaraj, Senior Central Government Standing Counsel for the Respondents. Apparently the 10 applicants in the instant case seek to rely on the decision of the Madras Bench of the Central Administrative Tribunal in OA 1243/95 dt.9-4-96. The Hon'ble Supreme Court however has been pleased to direct the stay of the operation of the aforesaid decision of the Madras Bench. In the additional reply filed by the respondents, it has been stated that the issues raised by the applicants in the instant O.A. and those raised in the Original Applications before Central Administrative Tribunal, Madras Bench are identical and the Hon'ble Supreme Court has stayed operation of the order of the Madras Bench and ^{has} seized of the matter. It ^{has} further been stated that final results of the Civil Services Examination of 1995 have already been declared on 17-6-96. They further submit that the application has become infructuous.

2. We notice at this stage ^{that} the appeals have been admitted in the Supreme Court and interim stay has been granted but the final adjudication from the Supreme Court on the issues involved will be available only after the final decision of the matter. Since the issues involved are the same, it is needless to mention that the respondents will be bound by the decisions eventually given by the Supreme Court on the issues involved and apply the same to the applicants in the instant

86

O.A. also although they may not be parties before the Hon'ble Supreme Court.

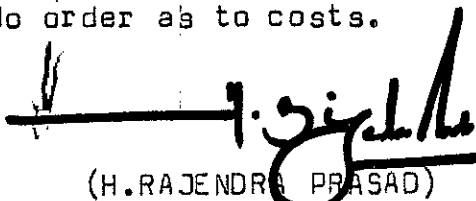
3. Sri N.R.Devaraj, states on behalf of the respondents that the respondents will abide by the decision of the Supreme Court in the appeals now filed and pending before it in respect of the applicants also appropriately. Sri N.R.Devaraj, stated that this statement may be recorded as made on behalf of the Respondents.


4. In view of the statement made by the learned counsel for the respondents, sufficient protection is available to the applicants. Since the material issues involved are pending before the Supreme Court, we do not think it necessary to keep the instant O.A. pending. It will be for the applicants to consider whether to apply for being impleaded in the pending appeals before the Hon'ble Supreme Court.

5. In the result, following order is passed :-

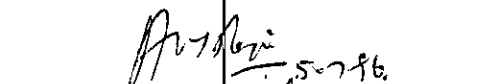
In view of the statement made on behalf of the respondents that the respondents will apply the decision of the Supreme Court to the applicants also appropriately, the OA is disposed-of as no adjudication of issues involved is called for by this Tribunal.

6. No order as to costs.


(H. RAJENDRA PRASAD)
Member (A)


(M.G. CHAUDHARI)
Vice-Chairman

Dated: 1st July, 1996.
Dictated in Open Court.


Deputy Registrar (D) CC

87

-4-

O.A.566/96.

To

1. The Secretary, Ministry of Personnel and Training, Union of India, New Delhi.
2. The Secretary, U.P.S.C. Dholpur House, New Delhi.
3. One copy to Mr.J.Sudheer, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

609 ent
5/7/96

Q
11/7/96

I COURT

TYPED BY _____ CHECKED BY _____
COMPARED BY _____ APPROVED BY _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH. AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD M(A)

Dated: 1 - 7 - 1996

ORDER/JUDGMENT

~~M.A./R.A./C.A.No.~~

in

O.A.No. 566/96

~~T.A.No.~~ (w.p.)

~~Admitted and Interim Directions issued.~~

~~Allowed.~~

~~Disposed of with directions~~

~~Dismissed.~~

~~Dismissed as withdrawn.~~

~~Dismissed for Default~~

~~Ordered/Rejected.~~

~~No order as to costs.~~

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
बेसण/DESPATCH
10 JUL 1996
HYDERABAD BENCH.